

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15204-15206/2024

[Arising out of impugned final judgment and order dated 25-07-2024 in CRLRP No. 33/2023 25-07-2024 in CRLRP No. 30/2023 25-07-2024 in CRLRP No. 31/2023 passed by the High Court of Tripura at Agarthala]

TAPASH DATTA

Petitioner(s)

VERSUS

THE STATE OF TRIPURA

Respondent(s)

Standing counsel for the state of Tripura - Mr. Shuvodeep Roy, advocate

Date : 18-03-2025 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. P V Surendranath, Sr. Adv.  
Mr. Biju P Raman, AOR  
Mr. John Thomas Arakal, Adv.  
Mr. Sawan Kumar Shukla, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR  
Mr. Saurabh Tripathi, Adv.  
Mr. Deepayan Dutta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matter on 02.05.2025.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)